

and

(b) if so, the details thereof?

THE MINISTER OF STATE OF  
THE MINISTRY OF PLANNING  
AND PROGRAMME IMPLEMEN-  
TATION (SHRI H. R. BHARDWAJ) :

(a) There is no such proposal before  
the Government.

(b) Does not arise.

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12.00 hrs.

[English]

*The Lok Sabha re-assembled at Twelve  
of the Clock*

[SHRI SHARAD DIGHE *in the  
Chair*]

SHRI K. V. THANGKABALU  
(Dharmapuri): Sir, we want Shri  
Advani to come here and apologise.  
The Home Minister must also come  
and make a statement. Till then we will  
not allow the House to run. (*Inter-  
ruptions*).

MR. CHAIRMAN: The House  
stands adjourned till 2 o'Clock.

12.01 hrs.

*The Lok Sabha then Adjourned till  
Fourteen of the Clock.*

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14.00 hrs.

*The Lok Sabha re-assemble at Four-  
teen of the Clock.*

[MR. DEPUTY-SPEAKER *in the  
Chair*]

*Shri K. V. Thangkabalu and some other  
Hon. Members came and stood on the  
floor near the Table*

[*Interruptions*]

MR. DEPUTY-SPEAKER: The  
House stands adjourned to meet at  
Four o' Clock.

14.01 hrs.

*The Lok Sabha then adjourned till  
Sixteen of the Clock.*

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16.02 hrs.

*The Lok Sabha re-assembled at two  
minutes past Sixteen of the Clock.*

[MR. SPEAKER—*in the Chair*]

STATEMENT BY MINISTER

Incident of Violence In Front of the  
House of Shri Madhavrao Scindia at  
New Delhi

[English]

Mr. Speaker: The Minister of  
Home Affairs will make a statement.

THE MINISTER OF HOME  
AFFAIRS (SHRI S. B. CHA-  
VAN): Sir, I wish to apprise the Hon.  
Members of this august House about  
the incident of violence which took  
place in front of the residence of Shri  
Madhavrao Scindia, Minister for Civil  
Aviation and Tourism (27, Safdarjung  
Road) at New Delhi on 14-8-1991.

Information had been re-  
ceived last night by the District Police  
that some members of the Yuva Dal of  
the Bharatiya Janata Party would stage  
a demonstration outside the residence  
of the Minister of Civil Aviation and  
Tourism on 14th August, 1991. No per-  
mission was sought by the or-ganisers  
to stage the demonstration. However, a  
small posse of policemen was posted in  
front of the residence of the Minister  
and also near the Safdarjung Tomb. At

about 9.15 a.m. on 14-8-1991, a bus load of BJP-Yuva Dal supporters came near the residence of the Minister and converged on the gate. Some more demonstrators also came in cars, vans and tempos. At about this time, a car carrying a visitor to meet Shri Scindia entered the house. The police tried to keep the demonstrators, who were led by Shri Vijay Jolly, across the road but the crowd of about 250 of them pushed forward. The demonstrators shouted pro-Congress and pro-Madhavrao Scindia slogans. Shortly thereafter they started shouting anti-Madhavrao Scindia slogans and surged forward in an attempt to enter the house. The police officers present there resisted this and were pelted with stones by the crowd. Eight policemen received injuries including one ACP and one SHO. The PSO of the Minister who was inside the gate also received injuries. A member of the public who had come to meet the Hon. Minister and was inside the gate was struck by a stone on his head and started bleeding. The members of the crowd who were carrying flags and placards fixed on poles and bamboo sticks also used them to assault the police.

The officer incharge declared the assembly unlawful and tear smoke was used to disperse the crowd. A mild cane charge was also made to disperse the crowd. Four members of the unlawful assembly were arrested on the spot. One bus and one car used by the demonstrators have been seized. A case under the relevant sections of the IPC has been registered and is being investigated. However, if it is necessary to go into more details, a senior officer of higher rank would verify the fact and report to the Government.

**SHRI MUKUL BALKRISHNA**

**WASNIK (BULDANA)** : Mr. Speaker, Sir, I would just like to have one clarification.

**MR. SPEAKER** : We do not have clarifications on the statement.

**SHRI MUKUL BALKRISHNA**  
**WASNIK** : The Hon. Home Minister as mentioned.....

**MR. SPEAKER** : We do not allow. It spills over. Please sit down. I hope it is not necessary.

*(Interruptions)*

*[Translation]*

**SHRI RAM VILAS PASWAN**  
(Rosera) : Mr. Speaker, Sir, my house was also set on fire and I was attacked. May I know whether Government will give a statement in this regard ?

*[English]*

**SHRI S. B. CHAVAN** : I will make a statement on Monday about the incident at Shri Ram Vilas Paswan's house.

**MR. SPEAKER** : Papers to be laid .....

**SHRI MANORANJAN BHAKTA**  
(Andaman-Nicobar) : Sir, a very important issue, I want to raise. I raised the issue that there were 200 Andaman-bound passengers stranded at Calcutta. They are starving there at Calcutta. I have received information today morning that two persons have died. They are staying in the footpath near Babu Ghat in Calcutta. Unfortunately, no action has been taken. On 16th, the Vessel is sailing from Calcutta. Until and unless instructions are issued to the Shipping Corporation of India immediately, these people will undergo further hardship. They have no money, no food, no shelter. Unfor-

tunately, we are not getting any kind of treatment for the stranded passengers. Today morning they have telephoned me. they are in a very bad shape. I request you to issue direction so that the Government can issue instructions to the Shipping Corporation of India. Otherwise some more lives will be lost at Calcutta. I request you to kindly issue direction in this matter.

MR. SPEAKER : It is okay. Andaman and Nicobar is a special case. I hope the Hon. Minister has heard it; he must have noted it. He will take appropriate steps.

*[Translation]*

SHRI MADAN LAL KHURANA (South Delhi) : Mr. Speaker, Sir, I had gone to witness how ruthlessly the Delhi police lathi-charged and also fired tear gas shells on Kashmiri migrants who were staging a peaceful dharana yesterday. Photographs of small children and women who were beaten have also appeared in some of the newspapers today. Mr. Speaker, Sir, I would not like to go in details so that the minister of Home Affairs may make a statement in that regard. if you kindly permit him to do so. Yesterday, when I went to see them, they wept bitterly and complained that in Kashmir they are troubled by the State police and when they come here to seek justice, they are beaten by Delhi Police. they asked as to where they should seek shelter. They have been here for the last two years and nobody has shown any concern about them. They are leading a deplorable life. I would like to know where should they go? My submission in this regard is that the Government should issue a white paper. They have been facing misery for the last two years. Their demand is that the Government should issue a

white paper on what happened yesterday.

*[English]*

SHRI SOMNATH CHATTERJEE (Bolpur) : We also want a statement to be made on this.

*[Translation]*

SHRI GEORGE FERNANDES (Muzaffarpur) : Mr. Speaker, Sir, I am raising a Question of Privilege for which I have also given a notice this morning. I would urge upon you as well as the House to kindly listen to me .....

*[English]*

MR. SPEAKER : Supposing I do not give consent and if you raise it, then it becomes a problem. You did give me the notice. I will call for the information, verify it and I will give that information to you also. And then, we will take it.

*[Translation]*

SHRI GEORGE FERNANDES : I would like to know from you that when a private company levels a charge that I had written a letter to the Minister of Finance in regard to the BCCI, as an agent of the rival company, whether that allegation will be got confirmed from the concerned person or the company to allow me to raise a Question of Privilege.

MR. SPEAKER : I have not to take their opinion. I have to keep faith on whatever you say as a responsible Member of Parliament. I would keep that faith and not take it easily. However, procedure is this . . .

*[English]*

I will call for the information.

*[Interruptions]*

**SHRISOMNATH CHATTERJEE :**  
From whom will you call for information ?

**SHRI JASWANT SINGH (Chit-torgarh) :** I wish to make a statement in this case.

My friend and colleague Hon. Mr. George Fernandes has in his judgement taken a particular stand on the functioning of the Bank of Credit and Commerce International and its collapse. He writes to the Union Finance Minister about that. The issue is an Hon. Member with long-standing experience in this House is charged of working at the behest of someone else. It has insulting implications. Without doubt, it is a matter of privilege. I entirely support what Shri George Fernandes said. We cannot possibly countenance this kind of charges being made against Members of Parliament by business houses.

**MR SPEAKER :** Let me know by whom that letter is written.

**SHRISOMNATH CHATTERJEE :**  
By whom is it written ?

**MR. SPEAKER :** I know it is a copy.

*[Interruptions]*

**SHRI GEORGE FERNANDES :** I have shown you the original.

**MR. SPEAKER :** I do not know what is the original. How do I know that it is the original and that it is his signature ?

*[Interruptions]*

**MR JASWANT SINGH :** My submission is that if a Member of Parliament authenticates a document when submitting it to the House. that

authentication of the Member is accepted. Here is a member of Parliament who, with all seriousness, has written to you. It is more than authenticated.

*[Translation]*

**MR. SPEAKER :** Please speak one by one, not like this.

**SHRI SURYA NARAYAN YADAV (Saharsa) :** Restricting the activity of any member is breach of privilege *(Interruptions)*.

*[English]*

**MR. SPEAKER :** You have given me a notice of privilege motion. The procedure is I have to give consent to raise it and before giving consent to raise it, the general procedure followed is if there is a privilege motion against a person, he is given an opportunity to say and then I will give the consent and after the consent is given, it is referred to the Privileges Committee and then it is gone into. Many times when the notice is given, they come for saying that we apologise. Many times they say that this is not their document. Many times they say that what is written in that is not in line with the facts. Then we have to take a decision. Would you like me to say something against a person who is not in the House without giving him an opportunity to say ?

*[Translation]*

**SHRI SURYA NARAYAN YADAV :** However, at least you listen to my view point . . . . *(Interruptions)*

**SHRI RAM VILAS PASWAN :** Mr. Speaker, Sir, between 1980 to 1984 there were two occasions in this House when the Member of Parliament made submission and the Chair was satisfied; as a result of which the matter was

directly sent to the Privilege Committee. You have to exercise your discretion depending on whether you are satisfied or not. If you are not satisfied you can call for facts. But if you are satisfied, you may not do so . . . .  
*(Interruptions)* . . . .

*[English]*

MR. SPEAKER : How do I know whose signature is it ?

*[Translation]*

SHRI RAM VILAS PASWAN : Therefore, my submission is that this matter should go directly to the Privilege Committee and you should have faith in the statement of Shri George Fernandes . . . . *(Interruptions)*

MR. SPEAKER : I have full faith in each word spoken by Shri George Fernandes.

*[English]*

Let me verify also.

*[Translation]*

If he is an outsider he will not be given an opportunity to speak.

*[English]*

I will certainly protect the rights of the members and you can very well depend upon me for that. But, at the same time, please allow them to have their say.

*[Translation]*

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : I had given a notice of Breach of Privilege under Rule 222 in the Privilege Motion against the Minister of Finance one week before. I met you in the chamber also and you told me that you were looking into it. I would like to know what action has

been taken in this regard? . . . .  
*(Interruptions)* . . . .

*[English]*

MR. SPEAKER : I have disallowed that I have not given consent to it.

*[Translation]*

SHRI RAJNATH SONKAR SHASTRI : Then what will happen to it ?

*[English]*

MR. SPEAKER : If I have to give explanation for all these things then it will be very difficult for me to explain everything.

SHRI RAJNATH SONKAR SHASTRI : Then how it will be done ?

MR. SPEAKER : Not here. Please come to my chamber, I will explain everything.

SHRI SRIKANTA JENA (Cuttack) : I was just mentioning that Shri George Fernandes has given a notice. Please listen to me.

MR. SPEAKER : I will not listen to you. It is the notice of Shri George Fernandes and you are advocating for him. It is disallowed and you are advocating for him

SHRI SRIKANTA JENA : I also raised the same issue of L&T. You have also to protect me.

MR. SPEAKER : I am not going to allow one Member advocating for another.

SHRI SRIKANTA JENA : Sometimes he may need the protection of another Member also.

MR. SPEAKER : Let us not lay down such kind of precedents. He is quite capable. He is present in the House.

SHRI SRIKANTA JENA : Sir, please listen to me for a minute.

MR. SPEAKER : I cannot. Why should I ?

SHRI SRIKANTA JENA : We raised the L&T issue.

Shri Devendra Prasad Yadav is a victim of that; then comes Shri George Fernandes and then other Members also raised this matter. This letter has been addressed to Shri Manmohan Singh. A copy has been given to Shri George Fernandes. Shri Manmohan Singh is present in this House. You can ascertain from Shri Manmohan Singh whether the Reliance Group has written that letter to him or not . . . *(Interruptions)* You can ascertain the facts from the hon. Finance Minister right now.

SHRI K. V. THANGKABALU : Shri Jena, you cannot dictate to the Minister like this. *(Interruptions)*

SHRI SRIKANTA JENA : The Reliance Group has written that letter to the Finance Minister. A copy has been given to Shri George Fernandes. Further, a copy of that letter has also been given to the Hon. Speaker. The Hon. Speaker can ascertain from the Finance Minister whether the letter has been given to him or not. *(Interruptions)*

MR. SPEAKER : Shri Jena, please understand that in this House we are here to plead our own cases. This is not something like a Court where one can advocate for the other. Hon. Members are present here. But you are taking up the causes of others. If it is yours, I can understand that. But it is not yours also. If you have given a notice, I can understand that. Who has asked you to do it ? Otherwise, you can ask questions for others also. This

is something which I cannot understand. You are pleading for others. Please don't do that. Please understand that if it is yours, you could have done it. But you cannot do it for others. Today, we have some important business, I hope. Let us do some important discussions also.

Now, Papers to be Laid on the Table.

*(Interruptions)*

SHRI M. R. JANARTHANAN (Tirunelveli) : Sir, I would like to raise an important matter of Tamil Nadu Match Industries.

MR. SPEAKER : We will take it up later on.

SHRI M. R. JANARTHANAN : There are 10 lakh labourers working in the entire Tamil Nadu Match Industries. Due to non-availability of bonde-roll, in Tamil Nadu all the match industries—thousands of industries—are facing the great danger of closure.

MR. SPEAKER : Please bear with me. We are discussing some important issues.

SHRI M. R. JANARTHANAN : The Hon. Finance Minister is here. Either the Government must declare a stamp-holiday or dictate to the Department to give the free supply of bonde-rolls immediately. Otherwise, in Tamil Nadu, all the match industries are facing the threat of closure. The Hon. Finance Minister must react to it. *(Interruptions)*

MR. SPEAKER : Now, Papers to be Laid on the Table.